

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 949
TO BE ANSWERED ON 02.03.2016**

UNAUTHORIZED HAWKERS AND VENDORS

949. DR. SHASHI THAROOR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways is aware that the report of the Standing Committee on Railways (2014-2015) has identified the presence of unauthorised vendors, beggars and hawkers as a severe nuisance on suburban trains, stations and platforms, as these unauthorised vendors/hawkers obstruct the free movement of the passengers and also indulge in pick-pocketing and other such crimes;**
- (b) if so, whether the Railways has implemented a system for identifying such vendors and hawkers and granting them licenses as a mechanism to monitor their activities and address concerns of overcrowding and pick-pocketing on trains and stations;**
- (c) if so, the details thereof including the criteria for issuing the licenses to these hawkers/vendors; and**
- (d) if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a): Yes, Madam.

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(b) to (d): It is not considered desirable to grant licenses to unauthorized vendors and hawkers and to regularize their unauthorized activity as unauthorized vending is a violation of section 144 of the Railways Act, 1989 which prohibits such activities.
